

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2011

Dated : 19th August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited **Appellant(s)**

Versus

M.E.R.C. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy. A. Ranganadhan for R-1
Ms. Kanika Agnihotri for MIAL
Ms. Prerna Priyadarshini for TATA Power

ORDER

The learned counsel for the State Commission has finished his arguments in respect of tariff issue. The learned counsel for the Appellant wants to make rejoinder submissions on this issue.

As agreed by the learned counsel for the parties, post the matter on

30th August, 2013 before the Mumbai Circuit Bench.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/pg